

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH**

REGIONAL BENCH - COURT NO. I

E/MISC/61020/2019 in Appeal No.E/60905/2018

[Arising out of Order-in-Appeal No.387 & 388/CE/CGST-Appeal-Gurugram/SG/2017
dt.15.3.2018 passed by the Commissioner (Appeals), CGST, Gurugram]

**Commissioner of GST & Service Tax, Appellant
Faridabad**

(Block C & D, GST Bhawn, New CGO Complex, NH-IV,
Faridabad, Haryana)

VERSUS

M/s.Wirpool of India Limited

Respondent

(28, NIT, Industriai Area, Faridabad)

WITH

E/MISC/61019/2019 in Appeal No.E/60906/2018

[Arising out of Order-in-Appeal No.387 & 388/CE/CGST-Appeal-Gurugram/SG/2017
dt.15.3.2018 passed by the Commissioner (Appeals), CGST, Gurugram]

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(28, NIT, Industriai Area, Faridabad)

APPEARANCE:

Present for the Appellant: Shri Bhasha Ram, Authorized Representative

Present for the Respondent: None

**CORAM: HON'BLE MR. ASHOK JINDAL, MEMBER (JUDICIAL)
HON'BLE MR. P.V.SUBBA RAO, MEMBER (TECHNICAL)**

FINAL ORDER NO.61163-61164/2019

DATE OF HEARING/DECISION: 16.12.2019

PER ASHOK JINDAL

The Revenue has sought withdrawal of the appeals. Permission is
granted. The appeals are dismissed as withdrawn.

(Dictated and pronounced in the open court)

**(ASHOK JINDAL)
MEMBER (JUDICIAL)**

**(P.V.SUBBA RAO)
MEMBER (TECHNICAL)**

